

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11892/2006

(From the judgement and order dated 24/02/2006 in WP No. 14069/2005 of The HIGH COURT OF M.P AT JABALPUR)

STATE OF M.P. & ANR.

Petitioner(s)

VERSUS

HEAVY ELECTRICALS M. TRADE UNION & ANR.

Respondent(s)

(with appln.(s) for permission to place additional documents on record and with prayer for interim relief

and office report)

WITH SLP(C) NO. 12007 of 2006

(With prayer for interim relief and office report)

Date: 31/07/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. B.S. Banthia, Adv.

Mr. Naveen Sharma, Adv.

For Respondent(s) Mr. Ravindra Shrivastawa, Sr. Adv.

Mr. L.R. Singh, Adv.

Mr. L. Nageswar Rao, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. E.C. Agrawala, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. L.R. Singh, Advocate accepts notice on

: 2 :

behalf of respondent No. 1 in S.L.P.(C) No.11892/2006 & Mr. E.C.

Agrawala, Advocate accepts notice on behalf of respondent in S.L.P.(C) No.

12007/2006. They pray for and are granted two weeks' time to file counter-

affidavit. The petitioners will have three weeks' thereafter to file rejoinder-

affidavit.

Tag with S.L.P.(C) No. 10341/2006.

List immediately thereafter.

(Pardeep Kumar)

Court Master

(Radha R. Bhatia)

Court Master